

22/07/2016

NOTICE

Hon'ble the Supreme Court of India , in criminal appeal No.63 of 2006, *Mahipal Singh Rana v. State of U.P.*, has asked the Law Commission of India "to go into all relevant aspects relating to regulation of legal profession in consultation with all concerned" at an early date. In view of above the Law Commission of India has undertaken the study and requests the Bar Council of India and all State Bar Councils, Bar Association of the Supreme Court and Advocates on Records Association of Supreme Court, Advocates Associations' (in whatever nomenclature they exist) in the High Courts and their respective Benches to send their comments to at lci-dla@nic.in, within 30 days.

After scrutinizing the comments, the Commission will adopt further course of action, like personal hearing etc. if deemed fit.
